

0

SLP(C)No. 10907 OF 2003
ITEM No.52

Court No. 2

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10907/2003

(From the judgement and order dated 23/08/2002 in CR 4999/00
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UMED SINGH

Petitioner (s)

VERSUS

ARYA SAMAJ SEWA SADAN
(With prayer for interim relief)
With

Respondent (s)

SLP(C)No.14765/2003
[UMED SINGH VS. ARYA SAMAJ SEWA SADAN]
(With prayer for interim relief)
SLP(C)No.9234/2003
[UMED SINGH VS. ARYA SAMAJ SEWA SADAN]
(With prayer for interim relief)

Date : 29/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)Mr. Raj Kumar Gupta, Adv.
Mr. Sheo Kumar Gupta, Adv.
Mr. Bhanu Pratap Gupta, Adv.
Mr. A.N. Bardiya, Adv.

For Respondent (s)Mr. Gagan Gupta, Adv.
Mr. B.K.Satiya, Adv.

UPON hearing counsel the Court made the following

O R D E R

Pleadings are complete.
List for final hearing and disposal on a Friday.

KALYANI
(RADHA R. BHATIA)
COURT MASTER